

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-67/2022/4952/A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri Lohit Kumar Saikia,
Presiding Officer,
Industrial Tribunal, Guwahati.

Dated Guwahati the 7th June, 2024.

Sub: **Earned leave.**

Ref:- Letter No. IT.6/2024/204 dtd. 05.06.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for thirty days from 24.06.2024 to 23.07.2024** (prefixing 22.06.2024 to 23.06.2024), **along with station leave permission, from the evening of 21.06.2024 till the morning of 24.07.2024**, subject to submission of your leave application in prescribed format. Further, you are to hand over charge of your Court and Office to the District and Sessions Judge, Kamrup (M), and in his absence, to the next senior most Judicial Officer available at the station before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-67/2022/4953-4955/A, dated 7.6.2024
Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati for information.
2. The District & Sessions Judge, Kamrup (M).
- ✓ 3. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)